

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 609  
IB-10/ND/2024

**IN THE MATTER OF:**  
**M/s. White line enterprises**

...PETITIONER

**Vs.**

**Mr Ramesh Kumar Chugh**

...RESPONDENT

**Section**  
**U/s 95(1) of IB Code, 2016**

**Order delivered on 23.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**  
**For Bank of Baroda**

:

:Adv. Prajwal Chauhan for Adv.  
Harsh Garg

**For the RP**

:Mr. Kunal Godhwani, Adv.

**For the Respondent**

:

**ORDER**

Ld. Counsel on behalf of Resolution Professional is present and submitted that have filed their report under Section 99, however the same is not reflected on the e-portal. In view of this, list the matter on **04.06.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**